

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

29.

C.P.(IB)/9(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 18.05.2023

NAME OF THE PARTIES:

Index Logistics Pvt. Ltd.

VS

Jms Logistics And Express Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Mr. Murari Kumar a/w Mr. Achint Kumar and Adv. Lisha Saha, Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Counsel for the Operational Creditor submits that Corporate Debtor has already filed the reply and there is no substance in the defence taken by the Corporate Debtor. Counsel further submits that Corporate Debtor on the previous occasion has already admitted the debt before this bench and has expressed its inability to pay in view of the financial crunch. Corporate Debtor even pleaded for admission into CIRP.
3. Heard. Reserved for Orders.

Sd/-

PRABHAT KUMAR
Member (Technical)

18.05.2023 / pvs

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)